## REGISTERED

## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA), Indiranagar, Bangalore— 560 038.

Dated: 1 MAR 1988

APPLICATION NO

965 /87 (F)

W.P.No.

APPLICANT

Vs

RESPONDENTS

Shri M. Mani

To

- 1. Shri M. Mani
  No. 19, 7th Cross
  'B' Street
  Jayabharathnagar
  Bangalore 560 033
- 2. Shri A.M. Subbayya
  Advocate
  128, III Stage
  Vinayaka Layout
  Vijayanagar
  Bangalore 560 040
- The Collector of Central Excise Central Revenue Buildings Queen's Road Bangalore - 560 001
- 4. The Pay & Accounts Officer
  Central Excise
  Office of the Collector of
  Central Excise
  Central Revenue Buildings
  Queen's Road
  Bangalore 560 001

The Collector of Central Excise, Bangalore & 4 Ors

- 5. The Chief Controller of Accounts(AG)
  First Floor
  Central Revenue Buildings
  New Delhi 110 002
- 6. The Reserve Bank of India Nrupatunga Road Bangalore
- 7. The Accountant General Kernataka Bangalore - 560 001
- 8. Shri M.S. Pedmarajaiah Central Govt. Stng Counsel High Court Building Bangalore - 560 001
- 9. The Director
  District Treasury
  Govt of Karnalaka
  Infantry Road
  Bangalore.

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/STAND

23-2-88

1,450

OF DEPUTY REGISTRAN

Encl: as above.

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE

DATED THIS THE 23rd DAY OF FEBRUARY, 1988

Present: Hon'ble Shri P. Srinivasan, Member (A)

## APPLICATION NO. 965/1987

Shri M. Mani. Superintendent of Customs and Central Excise, Bangalore.

\*pplicant

(Shri A.M. Subbayya, Advocate)

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- 1. The Collector of Central Excise, Central Revenues Building. Queen's Road. Bangalore.
- The Pay and Accounts Officer, Central Excise, 2. Central Revenues Building. Queen's Road. Bangalore.
- The Chief Controller of Accounts. Accountant General, Central Revenues Building, First Floor,, New Delhi.

Reserve Bank of India, Bangalore.

'Accountant General, Karnataka, Bangalore.

Respondents.

(Shri M.S. Padmarajaiah, C.G.S.S.C.)

This application having come up for hearing to-day, Shri P. Srinivasan, Hon'ble Member (A) made the following:

## ORDER

In this application made under Section 19 of the Administrative Tribunals Act, 1985, the applicant who is working as a Superintendent of Customs and Central Excise. Bangalore, prays that the orders of respondent No.1 ('R1') namely, the Collector of Central Excise, Bangalore, dated 21.7.1987 and 29.9.1987 denying him sanction of motor cycle advance be quashed. . \ \ \ > \

2. The applicant took a motor cycle advance of Rs.2,450.00 in 1978. The order sanctioning the advance is at Annexure-A (page 15 of the application). Thereafter, since the applicant could not purchase the motor cycle within the time stipulated, he was asked to recredit the amount drawn by letter dated 16.6.1978 issued to him from the office of R1. The said letter reads as under:

" OFFICE OF THE COLLECTOR OF CENTRAL EXCISE, BANGALORE-1.

C.NO.II/1/61/77 D4 Dated: 16.6.1978

To

Shri M. Mani Inspector of C.Ex., Bangalore II Dn.

Sub:- Motor Cycle advance-Granted-Extension of time to purchase vehicle-reg.

Please refer to your letter dated 26.4.78 on the above subject.

2. The Collector is pleased to grant in your case extension of time by one month from 1.5.78 to complete the purchase of Motor Cycle/Scooter. If the transaction is already finalised by you please produce to this office with in 25.6.78 the cash receipt and other documents referred to, in this office order even No. dated 8.3.78 otherwise the amount of advance drawn by you should be recredited in one lump with interest due thereon into R.8.I. under the Head of Account "F.Loans and Advances, 766 Loans to Central Govt. servants for purchase of conveyances, Advance for purchase of Scooter" and the receipted challan sent to this office.

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3. In the absence of any response from you within 25.6.73 further action will be taken for recovery of dues.

The applicant recredited the amount with interest

Sd/-(T. SANTANAM) CHIEF ACCOUNTS OFFICER.

in the R.B.I. on 23.6.1978 under the Head of Account indicated in the aforesaid letter and a copy of the relevant challan receipt covering the same is at Annexure-C (Page 19 of the application). He also intimated R1 of the said payment by a letter dated 24.6.1978 attaching thereto a copy of the receipted challan for Rs.2,495-88 (including interest of Rs.45.88) The applicant subsequently applied for a fresh advance for purchase of a scooter on 30.5.1986 and this application appears at Annexure-P (page 37 of the application). In response to this application, the office of R1 issued a letter dated 2.6.1987 to the applicant in which it was stated that the return of the earlier advance made by the applicant had not been received by the PAO and that the challan is not traceable, as the records have been destroyed. The Chief Controller of Accounts, CBEC, had declined to treat the amount as having been repaid on collateral evidence produced by the applicant and had not agreed with the suggestion of the PAO that the challan dated 23.6.1978 furnished by the applicant be taken into account for this purpose. Till the PAD issued a clearance certificate, the stating that the earlier



advance had been repaid, the applicant's application for sanction of a second advance could not be considered. The applicant persisted with his request explaining that he had repaid the earlier advance on 23.6.1978 to the RBI, Bangalore under challan No.8.8/ 46 dated 23.6.1978, a copy of which had been submitted to the CAD of the Central Excise department on 24.6.78 itself. He had been allotted a scooter and the advance was required to make payment therefor. Since the applicant remitted back the original advance, he requested that a fresh advance be sanctioned to him. This letter which is dated 10.6.1987 is at Annexure-R (page 40 of the application). The applicant's request was rejected by the office of R1 by letter dated 21.7.1987 which appears as Annexure-5 (page 42 of the application) and again by another letter dated 29.9.87 Annexure-U (page 47 of the application). This application is directed against the above said two letters.

applicant, submits that so far as the applicant was concerned, he had repaid the original advance and had furnished a challan receipt in support thereof.

While recrediting the amount, he had carried out the instructions contained in letter dated 16.6.78 issued to him, namely that it should be credited under the specific Head of Account mentioned therein. It was not the respondents' case that the applicant had not paid back the amount into the RBI. All that they say is that the credit of the said amount had not been

P. J. - Be

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transferred by the RBI or by the Treasury to the account of R1. For the failure of the government machinery in transferring the credit of the amount to the account of R1, while they admit that the applicant had in fact paid the amount into RBI, the applicant should not be penalised by being refused the fresh advance sought by him.

Shri M.S. Padmarajaiah, learned Senior Central Government Standing Counsel, appearing for the respondents strongly refuting the contention of Shri Subbayya, submits that the absence of credit of the amount to the account of R1, relating to the repayment of the earlier advance by the applicant was a serious flaw. the RBI had admitted that the amount of Rs. 2495.88 towards the repayment of the original advance had actually been paid into the RBI on 23.6.78, but since the applicant had not obtained the counter signature of his departmental officer on the challan, the credit was passed on to the Director of the Bangalore District Treasury, and not to the account of R1. The RBI is, no doubt, making all efforts to locate the credit, which by now is about 9 years old, and to credit the same to the account of R1. But till that was done, R1 was not in a position to grant advance sought for by the applicant.

5. I have considered the rival contentions very carefully. The whole controversy in this case arises out of the accounting procedure followed by Government



7. J. - 15.52

agencies and not as a result of any failure on the part of the applicant to pay the amount due from him. The only flaw that is attributed to the applicant is that when repaying the original advance, he did not get the counter signature of his departmental officer on the challan. It is nobody's case that the applicant did not repay the amount. The RBI which was made a party at a later stage of the proceedings, was also represented before me. An official of the RBI, who assisted Shri Padmarajaiah, confirmed that the RBI was making all attempts to see that the credit in respect of the amount repaid by the applicant was transferred to the account of R1. He also stated that it is for the Treasury to make the necessary transfer. But as stated earlier, none of the respondents deny that the applicant has repaid the amount drawn by him. A copy of the challan, which is on the Head of Account into which payment record\$, shows was made, was shown as "F.Loans and Advance 766 Loans to Central Government servants for purchase of conveyance Advance for purchase of scooter." Thus there is no reason to doubt that the applicant had duly repaid the original advance as required by letter dated 16.6.78 issued to him by R1. In that letter, R1 did not specifically state that the applicant should obtain the counter signature of a departmental In the ultimate analysis, this is a mere officer. matter of form, but not of substance. On the evidence produced and accepted by both sides, I am satisfied J. L. 140.

CANAD

that the applicant had, on his part, repaid the original advance to the Reserve Bank of India as an agent of Government and it was for the respondents between themselves to have the credit transferred to the account of R1. The applicant cannot be denied a fresh advance for the failure of the respondents to get the necessary credit transferred to R1. I have, therefore, no hesitation in quashing lettersdated 21.7.87 and 29.9.87 appearing as Annexure-S and U, at payes 42 and 47 respectively of the application, and directing R1 to sanction the fresh scooter advance applied for by the applicant,

if otherwise eligible.

TRUE COPY

CENTRAL

In view of what is stated above, respondents

2 and 3 are directed to issue the necessary clearance
in respect of the repayment of the earlier advance
by the applicant. R1 is directed to consider the
application of the applicant for a fresh scooter
advance on the basis that the earlier advance has been
duly repaid by him and if he is otherwise eligible for
the said advance, to sanction it. Respondent-4,(RBI)
is directed to take up the matter with the Director,
District Treasury, Government of Karnataka and see
that the credit for the amount repaid by the applicant
is quickly located and transferred to the account of R1.
A copy of this order be sent to the Director, District
Treasury, Govt. of Karnataka, Infantry Road, Bangalore
for necessary action.

7. Application is allowed. Parties to bear their own costs.

ENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE

Salmember (A)

Hac May

ಕರ್ನಾಟಕ ಸರ್ಕಾಂದ ಖಜಾನೆ ನಿರ್ವೇಶಕರ ಕಛೇರಿ. iನೇ ಮಹಡಿ, ಫೋಡಿಯ ನ್ಯ ಬ್ಲಾರ್. ವಿಶ್ವೇಶ್ವರೆಯ್ಡ ಕೇಂದ್ರ ಡಾ. ಆಂದ್ರೇಡ್ಕಳು ವೀಫ್ಟಿ ನಂ: ೨ನಿ: ಇತರೆ: 2:88-ಚಂಗಳೂರು\_860001 88 HI SI -= \$ 00 FM ರಾಜ ನಿರ್ದೇಶಕರು. ಹಲ್ಲಾ ಖಜಾನೆ(ನಗರ), ชื่อ กรูเอ เบา ವರಾನ್ಯರೆ, ಅರ್ಜಿ ನಂಖ್ಯೆ: 965:87 ಶ್ರೀ ಎಂ. สมค สมสบุ ชย์ฮูเซ เฉ สื่อมู่ ย อรั้ง สื่อกรายง ಇತರರ ವಿರುದ್ಧ

ಸಹಿ-

ಖಜಾನೆ ನಿರ್ದೇಶಕರ ಪರವಾಗ್ಕಿ ಬೆಂಗಳ-೧೦೦ •

ಪು.ತಿ.ನೆರ್ಲೂ.

ಪ್ರತಿಂತುನ್ನು:-

ಡೆಪರ್ಯಾಟಿ ರಿಜಿಸ್ಟ್ರಾರ್(ಜರಡಿಸಿಂತರಲ್) ಸೆಂಟ್ರಲ್ ಅಡ್ಮಿನಿಸ್ಟ್ರೇಟಿಪ್ ಟ್ರಿಬರ್ನುನಲ್, ವಾಣಿಜ್ಯ ಸಂಕೀರ್ಣ (ಬಿ.ಡಿ.ಎ), ಇಂದಿರಾನಗರ, ಬೆಂಗಳರಾರು—560 038 ಇವರ ವರಾಹಿತಿಗಾಗಿ ರವಾನಿಸಿದೆ.

ಖಜಾನೆ ನಿರ್ದೇಶಕರ ಪರವಾಗಿ, ಬೆಂಗಳುಕರು.